

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753916 Fax-23753923

Diary No.298/2015

Date: 4.3.2015

To

Shri Ashok Kumar Singh,
Essar Power Transmission Company Limited (EPTCL),
Tower-2, 5th Floor, Equinox Business Park,
Off Bandra Kurla Complex, LBS Marg,
Kurla (W), Mumbai-400070

Sub: Approval of transmission tariff for the period 2014-19 for Combined Assets of LILO of 400 kV S/C Vidhyanchal- Korba transmission line; 400 kV D/C Gandhar-Hazira transmission line; and 400/220 kV GIS Sub-station at Hazira (Stage-I)- Regarding

Sir,

With reference to your above mentioned petition, you are also requested to file the proof of publication of notice on affidavit as required under Regulation 3(8) of the Procedure for making of application for determination of tariff, publication of the application and other related matters Regulations, 2004.

2. The Commission in its order dated 29.9.2014 in Petition No.225/MP/2014 has observed that in case of existing assets, a petition seeking transmission tariff for 2014-19 period is required to be filed within 120 days from the date of issue of final order for the 2009-14 tariff period. Final tariff in case of the above mentioned assets for the 2009-14 period, covered in Petition No.173/TT/2013, has not been issued by this Commission. Accordingly, you may file a truing up petition under Regulation (6) of the Terms and Conditions of Tariff Regulations, 2009 within 120 days of issue of final order in Petition No.173/TT/2013. The instant application, filed by you on 6.2.2015, is kept pending and it may be revived by you on filing of the truing up.

3. The excess filing fee deposited in case of Petition No.173/TT/2013 shall be adjusted against the filing fee for the petition filed for determination of tariff for 2014-19 period.

Yours faithfully,

Sd/-
(Dr. P.K. Sinha)
Asst. Chief (L)

I am directed to refer to the petition filed by you on 6.2.2015 seeking tariff for the above said assets for the tariff period 2014-19 and to state that final tariff for the 2004-09 period for the above mentioned assets, in Petition No.173/TT/2013, has not been issued by this Commission. For the existing assets, you are required to file a petition seeking transmission tariff for 2014-19 within 120 days from the date of issue of final order for the 2009-14 tariff period. This issue has been dealt by the Commission in its order dated 29.9.2014 in Petition No.225/MP/2014. The relevant portion of the order is extracted for your kind information:-

“(b) The tariff petitions for the period 2014-19 shall be filed within 120 days from the date of issue of final order for 2009-14 by the Commission. It is clarified that fees for these petitions shall be paid on or before 31.12.2014 on the basis of provisional tariff already determined for 2009-14. Balance fee shall be paid along with the tariff petitions for the period 2014-19.”

2. As such, you may file a truing up petition under Regulation (6) of the Terms and Conditions of Tariff Regulations, 2009 within 120 days of issue of final order for the 2009-14 tariff period. The petition filed by you on 6.2.2015 is kept pending and it may be revived by you on filing of the truing up. However, you may pay the fees as stated in the above mentioned order.

3. You are also requested to file the proof of publication of notice as required under Regulation 3(8) of the Procedure for making of application for determination of tariff, publication of the application and other related matters Regulations, 2004.

Yours faithfully,

(Dr. P.K. Sinha)
Asst. Chief (L)